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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

EDUCATION, AND HEALTH AND LOCAL SELF-GOVT. DEPARTMENTS.

NOTIFICATION.

The 11th October 1939.

No. 2890-E.—In exercise of the powers conferred by section 24 of the Madras Forest Act, 1882 (Madras Act V of 1882) and all other powers enabling him in this behalf, the Governor of Orissa is pleased to direct that the portion of Dhimirijholi Reserved Forest specified below, which, in notification no. 414, dated the 16th December 1887, published at page 996 of Part I of the *Fort Saint George Gazette*, dated the 20th December 1887, was declared as reserved under section 16 of the said Act, shall cease to be reserved with effect from the date of this notification.

(I) Specification of land disforested—

Name of Reserved Forest or portion thereof disforested.	District.	Taluk.	Village.	Area.
Portion of Dhimiri Jholi Reserved Forest ...	Ganjam ...	Ghumsur ...	Hariguda ...	17 acres.

(II) Boundaries—

North—Starting from the eastern most cairn on the western bank of Boddangi Nalo near Nuvapalli village boundary runs north-north-west along the reserve boundary line to a length of 587 links crossing Gullery-Boddangi L. F. road to a second cairn. From there it runs west along the reserved forest line to a length of 476 links and meets a cairn; thence it goes north-west to next cairn along reserve boundary line to a distance of 687 links; thence it proceeds in the same direction to a distance of 577 links to reach another cairn and from there it runs in the same direction to a length of 458 links along the reserve boundary line and meets a cairn.

West—Then the boundary runs due south to a length of 788 links (through Gullery Pole Coupe no. IX) and meets a cairn.

South—The boundary then runs east along the reserve boundary line to a length of 674 links and from thence it goes east-south-east to a length of 623 links to reach a cairn, the boundary next runs south-east to a length of 361 links along the reserve boundary line and then east to a length of 293 links. Thence it runs east-north-east to a length of 229 links and it follows in the same direction along the reserve boundary line to a length of 744 links crossing Gullery-Boddangi L. F. road and meets the starting point.

(III) Brief description and reason for disforestation—

This area is a tongue-like projection to the east of Dhimirijholi Reserved Forest just to the south of Nuapalli village, crossing the Russellkonda-Gullery road at mile 17/2. This portion of reserve carries a forest crop of little value and is required as a grazing ground. Its reservation is only a source of embarrassment to the villagers.

By order of the Governor,

S. DAS,

Secretary to Government.

REVENUE AND DEVELOPMENT
DEPARTMENTS.

NOTIFICATIONS.

The 7th October 1939.

No. 4341—La-100/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a new Dharsa running from *Chuhanpali* to District Council road near Kuchipali in the village of Ghess, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.92 acres consisting of plot nos. 589/1 (0.22), 590/1 (0.11), 595/1 (0.09), 596/1 (0.10), 597 (0.10), 598/1 (0.12), 611/1 (0.22), 609/1 (0.10), 610/1 (0.28) and 623/1 (0.58), length 2,475 feet and average breadth 40 feet, is required within the aforesaid village of Ghess.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5 A, by any person interested within the meaning of that section on or before the 12th November 1939, before the Deputy Commissioner of Sambalpur, will be considered.

The 7th October 1939.

No. 4343—La-99/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense at the instance of the

District Council, Sambalpur, for public purpose, viz., for the playground and garden of the Lower Primary School in the village of Bartang, tahsil Sadr, police-station Sadr, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.07 acre of standard measurement consisting of plot no. 295 (0.07), bounded on the—

North—By plot no. 294,

East—By plot no. 292,

South—By plot no. 297/1,

West—By plot no. 329,

is required within the aforesaid village of Bartang.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th November 1939, before the Deputy Commissioner of Sambalpur, will be considered.

The 7th October 1939.

No. 4345—La-98/39-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Cuttack Municipality for a public purpose, viz., for widening the junction of Bakharabad road and Ganesh Ghat road and for acquiring a big well therein for public use in mauza Baharnal, town Cuttack, pargana Bakharabad, thana

Cuttack, no. 200, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.021 acre, bounded on the—

North—By 7 Bakharabad road bearing plot no. 542,

East—By plot no. 583,

South—By plot no. 585,

West—By 32 Ganesh Ghat lane bearing plot no. 1,271,

is required within the aforesaid village of Baharnal.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Department, Cuttack Collectorate.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th November 1939, before the Collector of Cuttack, will be considered.

The 10th October 1939.

No. 4396—La-102/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Koraput village, Koraput taluk, Koraput district, is needed for a public purpose, to wit, for the trenching ground at Koraput, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1)

of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Koraput, his staff and workmen to exercise the powers conferred by section 4(2) of the Act.

Under sub-section (4) of section 17 of the Act, the Governor of Orissa directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified in the schedule.

SCHEDULE.

District—Koraput.

Taluk—Koraput.

Village—Koraput.

Description of land, wet or dry, inam or poramboke with survey or paimash no.—
Dry land.

Name of occupier—Pujari Janni.

Owner—Maharajah of Jeypur.

Boundaries of the land required to be taken up—

North—Dry land of Pujari Janni,

East—Koraput Borigumma Road,

South—Burial ground,

West—Dry land of Pujari Janni.

Approximate extent to be taken up—
0.37 acre.

Whether waste or arable—Arable.

The 10th October 1939.

No. 4397—La-101/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Pujariput and Kannayyaput villages of Koraput taluk at Koraput district is needed for a public purpose, to wit, for construction of a tank at Koraput, Anti-malarial Drainage Scheme, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Deputy Collector, Koraput, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(C) of the same Act the Governor of Orissa appoints the Sub-Deputy Collector, Koraput, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Name of village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.		Boundaries of the land required to be taken up.				Approximate extent to be taken up.	Whether waste or arable.
				Owner.	Occupier.	North.	East.	West.	South.		
1	2	3	4	5	6	7	8	9	10	11	12
Koraput.	Koraput.	Pujariput ...	S. no. 1, dry waste.	Maharajah of Jeypore.	Maharajah of Jeypore.	Government village of Koraput.	Government village of Koraput and S. nos. 2, 8 and 9.	S. nos. 2, 8, 9 and 10.	S. nos. 3, 4, 5, 6 and 7.	4.68	Waste.

District.	Taluk.	Name of village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.		Boundaries of the land required to be taken up.				Approximate extent to be taken up.	Whether waste or arable.
				Owner.	Occupier.	North.	East.	West.	South.		
1	2	3	4	5	6	7	8	9	10	11	12
Koraput.	Koraput	Kannayyaput	S. no. 2, dry.	Maharajah of Jeypore.	Purushotham Pujari and Arjun Pujari.	S. no. 1 ...	Dry land of Purushotham Pujari and Arjun Pujari.	Dry land of Purushotham Pujari and Arjun Pujari and of Bhogotho Pujari.	S. no. 1 ...	1'86	Arable.
		Pujariput	S. no. 3, dry.	Do.	Sonla Pujari	Government village of Koraput.	S. no. 1 ...	S. no. 4 ...	Dry land of Sonla Pujari and Bodra Pujari.	0'23	Do.
		Do.	S. no. 4, dry.	Do.	Bodra Pujari	S. no. 3 ...	S. no. 1 ...	S. no. 5 ...	S. nos. 4 and 5.	0'49	Do.
		Do.	S. no. 5, dry.	Do.	Somra Pujari	S. no. 4 ...	S. no. 1 ...	S. no. 6 ...	Estate land ...	1'41	Do.
		Do.	S. no. 6, dry.	Do.	Neelamboro Pujari.	S. no. 5 ...	S. no. 7 ...	Dry land of Neelamboro Pujari.	Dry land of Neelamboro Pujari.	0'29	Do.
		Do.	S. no. 7, dry.	Do.	Krushna Pujari.	S. no. 5 ...	S. no. 1 ...	Dry land of Krushna Pujari.	S. no. 6 ...	0'13	Do.
		Kannayyaput	S. no. 8, dry.	Do.	Bhogotho Pujari.	S. no. 2 ...	Dry land of Bhogotho Pujari.	Dry land of Bhogotho Pujari and S. no. 9.	S. no. 1 ...	1'46	Do.
		Do.	S. no. 9, dry.	Do.	Purushotham Pujari and Arjun Pujari.	S. no. 8 ...	Dry land of Purushotham Pujari and Arjun Pujari.	Dry land of Purushotham Pujari and Arjun Pujari.	S. no. 1 ...	0'20	Do.
		Pujariput	S. no. 10, wet.	Do.	Sonla Pujari	S. no. 1 ...	Dry land of Budu Guta, Purushotham Pujari and Arjun Pujari.	S. no. 11 ...	Dry land of Purushotham Pujari and Arjun Pujari.	0'80	Do.
		Do.	S. no. 11, wet.	Do.	Krushna Pujari.	S. no. 10 ...	Dry land of Neelakantha Naiko and Purushotham Pujari and Arjun Pujari.	S. no. 12 ...	Dry land of Somra Pujari.	0'50	Do.
		Do.	S. no. 12, wet.	Do.	Bhogotho Pujari.	S. no. 11 ...	Dry land of Neelakantha Naiko, Purushotham Pujari and Arjun Pujari.	S. no. 13 ...	Dry land of Somra Pujari.	0'39	Do.
		Do.	S. no. 13, wet.	Do.	Somra Pujari	S. no. 12 ...	Dry land of Purushotham Pujari, Arjun Pujari and Guta Mongala.	S. no. 14 ...	Dry land of Purushotham Pujari, Arjun Pujari, Somra Pujari and Sonla Pujari.	1'01	Do.
		Do.	S. no. 14, wet.	Do.	Bhogotho Pujari.	S. no. 13 ...	Dry land of Guta Mongala and Neelakantha Naiko.	S. no. 15 ...	Dry land of Bhogotho Pujari, Krushna Pujari and burial ground	1'60	Do.
		Do.	S. no. 15, wet.	Do.	Purushotham Pujari and Arjun Pujari.	S. no. 14 ...	Dry land of Neelakantha Naiko and Dasarathi Naiko.	Wet land of Neelakantha Naiko and Sonadhar Porja.	Bhogotho Pujari.	0'82	Do.

15'87

The 10th October 1939.

No. 4402-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Cuttack Municipality for a public purpose, viz., for school purposes, in the village of Town Bisinabar, town Cuttack, pargana Bakharabad, thana Cuttack, no. 204, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.570 acres, bounded on the—

North—By plot no. 1397,

East—By plot no. 3710,

South—By a portion of plot no. 1401 and plot no. 3602,

West—By 103 Kesharpur lane bearing plot no. 1400,

is required within the aforesaid village of Town Bisinabar.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Cuttack or in that of the Chairman, Cuttack Municipality.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 12th November 1939, before the Collector of Cuttack will be considered.

The 10th October 1939.

No. 4404—La-103/39-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for public purpose, viz., for construction of the proposed bridge over Malti River in mauza Padhanpali, police-station Sason, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 8 acres of standard measurement, consisting of plot nos. 339/1 (0.28), 353/1 (0.18), 367/1 (0.17), 804/1 (0.06), 366/1 (0.42), 363/1 (0.30), 371/1 (0.03), 364/1 (0.28), 372 (0.03), 362/1 (0.02), 362/2 (0.08), 379/1 (0.12), 378/1 (0.02), 380 (0.21), 381/1 (0.21), 432 (0.76), 433 (0.05), 429/1 (0.32), 440/1 (0.02), 444/1 (0.01), 444/2 (0.05), 443/1 (0.57), 441 (0.02), 744/1 (0.18), 742/1 (0.59), 741/1 (0.39), 741/2 (0.42), 740/1 (0.71), 755/1 (0.08), 756/1 (0.58), and 759/1 (0.74)—Total area 8 acres—length 2,904 ft. and breadth 120 ft., bounded on the—

North—By plot nos. 339/2, 353/2, 367, 366/2, 363, 362, 379, 381/2, 432, 429, 443/2, 744, 742/2, 746, 741, 740/2, 755, 756/2 and 759/2,

East—By plot no. 137, Maltijor,

South—By plot nos. 339, 353, 804, 366, 371, 364, 372, 380, 381, 435, 432/2, 444, 440, 442, 443, 742, 741/4, 740, 741/3, 439, 756 and 759,

West—By plot no. 290 road,

is likely to be required within the aforesaid village of Padhanpali.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by person interested within the meaning of that section on or before the 12th November 1939 before the Deputy Commissioner, Sambalpur, will be considered.

The 7th October 1939.

No. 4351—La-22/39-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for additional land for Jagatpur Inspection Bungalow at Nimpur in the village of Nimpur, pargana Padampur, zila Cuttack, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.20 acre of standard measurement bounded on the—

North—By plot no. 70,

South—By parts of plots nos. 72 and 73,

East—By plots nos. 70 and 83,

West—By plot no. 69,

is required within the aforesaid village of Nimpur.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Sub-Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Mahanadi Division, Cuttack.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

COMMUNIQUE.

The 11th October 1939.

With a view to discovering the latent mineral resources of the province, the Government of Orissa have arranged with the Geological Survey of India to start in the next field season a survey of those parts of the province where it is most likely that minerals exist. The work will be under the control of Mr. J. A. Dunn, D.Sc., D.I.C., F.G.S., F.N.I., Superintending Geologist of the Geological Survey of India, and three geologists have been deputed to carry out the survey. One of these men will work in the Nawapara and Bargarh subdivisions of Sambalpur, another in Koraput, and the third will probably be deputed to the G.ujim agency tract. In the meantime, however, Government are collecting from local officers all the information available as regards the places where it is known, or there is reason to believe, that minerals exist, and it is intended that the geologists should commence their operations from such places, as this procedure is most likely to lead to the rapid discovery of mineral-producing areas.

It is hoped that any information that may be available from the public to assist in these researches will be communicated to Government.

LAW, COMMERCE AND LABOUR
DEPARTMENTS.

NOTIFICATION.

The 11th October 1939.

No. 6936—HP-11/39-Com.—In exercise of the powers conferred by sub-sections (1) and (2) of section 5 of the Indian Ports Act, 1908 (XV of 1908) and in supersession of the notification of the Government of Bengal no. 171-Marine, dated the 21st September 1897, the Governor of Orissa is pleased to alter the limits of the Port of Balasore as defined in the said notification

and to declare that the extent of the limits of the said Port of Balasore shall be as follows:—

BALASORE PORT LIMITS.

To the eastward.—A line drawn across the river Burabalang at its mouth from the Hinjal tree on the southern bank to the north beacon near the palm grove on the opposite bank at the mouth of the said river.

To the westward.—A line drawn across the river Burabalang from the boundary pillar immediately above its junction with the Hollandaze Nala, to the boundary pillar on the opposite bank of the said river.

So much of the Hollandaze Nala, as lies 150 feet to the west of a line drawn across the said Nala, at its junction with the said river.

So much of the Coast Canals on each side of the river, as lies between the river and the Nalcool and Chargachia lock gates respectively. The limits of the said port include so much of the said river and Nala and canals and of the shores thereof as are 50 yards above High Water Marks of Spring tides.

PORT LIMITS—BALASORE ROADS.

To the north-east.—A line drawn for 8 miles to the south-east from the mouth of Panchpara creek.

To the south-west.—A line drawn 8 miles to the south-east from Chandipur Flag staff.

To the south-east.—An imaginary line drawn joining the north east and south-west limits.

So much of the said limits and the shores thereof as are within 50 yards of the High Water Mark at Spring tides, are subject to Indian Ports Act.

By order of the Governor,

C. G. NAIR,

Secretary to Government.